

# 127

## Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 543/ 722

Date:- 27-08-2024

**Sub:- Hon'ble NGT order dated 15-05-2024 in OA No. 543/2024 titled "Raja Muzaffar Bhat Versus MoEF".**


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 15-05-2024 in OA No. 543/2024, the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Your faithfully,

**Encl:- As Above**

  
(Ghansham Singh) JKAS  
Member Secretary 27-8-24  
J&K PCC

Copy to the:-

- 1) Sh. Parth Awasthi, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

**128**  
**Before the Hon'ble National Green Tribunal**  
**Principal Bench, New Delhi**

Original Application No. **543 of 2024**

**IN THE MATTER OF**

Raja Muzaffar Bhat Versus MoEF.

**Compliance Report of the Jammu and Kashmir Pollution Control Committee in compliance to the Orders of the Hon'ble National Green Tribunal dated 15-05-2024 in OA No. 543 of 2024 titled "Raja Muzaffar Bhat Versus MoEF".**

**Background:**

That the Hon'ble National Green Tribunal vide order dated **15-05-2024** in **OA No. 543 of 2024 inter-alia** issued following directions :-

*"9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.*

*10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."*

*26/6/24*

In compliance to the aforesaid directions of Hon'ble NGT, matter was taken up with Central Pollution Control Board, New Delhi and requested for nomination of representative of CPCB as member of the joint committee, vide this office letter No. JKPCC/NGT/OA-543/258-259, dated 01-07-2024 (**Copy enclosed as Annexure-1**).

Similarly, Joint Secretary, Wetland and Lakes, Ministry of Environment and Forest, Climate Change, Gol was also requested for nomination of their representatives as a members of the Joint Committee constituted by the Hon'ble National Green Tribunal vide this office letter No. JKPCC/NGT/OA-543/262-263 dated 02-07-2024. (**Copy enclosed as Annexure-2**).

The Central Pollution Control Board, New Delhi vide email dated 2<sup>nd</sup> July 2024 nominated Dr. Narender Sharma, Director/Scientific F, CPCB, RD Chandigarh (**Copy enclosed as Annexure-3**). Similarly, the Govt. of India, Ministry of Environment, Forest and Climate Change, nominated Professor Sanjay Deshmukh, Department of Life Sciences, University of Mumbai as a representative of National Wetland Committee to be a member of the Joint Committee vide Office Memorandum No. W/6/2024-WTL dated 05-07-2024 (**Copy enclosed as Annexure-4**).

Accordingly, the site inspection was conducted on the scheduled date i.e 15-07-2024 notified by the Deputy Commissioner, Srinagar (Nodal Agency in terms of the Hon'ble NGT Order) vide No. DCS/DDMA/Thq/24/2655-62 dated 08-07-2024 (**Copy enclosed as Annexure-5**).

*26/07/24*

## **1. SITE INSPECTION BY THE JOINT COMMITTEE ON 15.07.2024:**

The Members of the Joint Committee constituted by the Hon'ble National Green Tribunal visited the Achan Landfill site on 15-07-2024. Besides, following officers also accompanied the Joint Committee during the visit to the Landfill site:

1. Mr. Zahoor Ahmad, Additional District Development Commissioner, Srinagar.
2. Regional Director, J&K Pollution Control Committee, Kashmir.
3. Mr. Aijaz Ahmad Shah, Assistant Commissioner (Revenue) Srinagar.
4. Mr. Nazir Ahmad Baba, Chief Sanitary Officer of Srinagar Municipal Corporation.
5. Mr. Fiaz Ahmad, Divisional Officer, Pollution Control Committee, Srinagar.

## **2. PROFILE OF SRINAGAR CITY AND WASTE GENERATION STATUS:**

Srinagar city with an area of 246 Sqm is largest city of Union Territory of Jammu and Kashmir and lies at average elevation 1586 mtrs from the sea level on the bank of River Jhelum. The population of the Srinagar city is 12.73 lacs as per 2011 census. The current estimated population of Srinagar city is approximately 15.50 lacs. Some of the important Water Bodies and Lakes in and around the Srinagar city are **Dal Lake, Nigeen Lake, Anchar Lake, Khushal sar, Gilsar and Hokersar.**

The current waste generation in the Srinagar city is around 600 TPD. The waste composition as per the reports of SMC is wet waste = 60% (360 TPD and dry waste 40% (240 TPD).

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**3. LANDFIL SITE ACHAN:**

Co-ordinates of Dump Site:

Latitude : 34 °5'24" North Latitude.	74 °47'24" East Longitude
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The Landfill Site Achan located at a distance of 10 kms from the centre of the Srinagar City was established in the year 1985 after allotment Land Measuring 517 Kanals and 16 Marlas vide Govt. Order No. Rev. (NDK) 102 of 1985 dated 27-03-1985 for mechanical compost and dumping of city refuse.

The Landfill Site consists of three cells 1, 2, and 3. The Status of the 3 cells at the landfill site is as under:

**Cell No. 1 :** Comprised of 40 kanals of land was operational from the year 2011 to 2013 and closed / capped in 2013. 1.80 lacs MT waste is dumped in this cell.

**Cell No. 2:** Comprised of 60 kanals of land was operational from 2013 to 2017. Temporarily capped in 2017. Now again put in operation. About 8.00 lacs MT waste is dumped in the cell.

**Cell No. 3:** Comprised of 30 kanals of land, was in operation during 2017-2018 and is capped. About 2.00 lacs MT waste is dumped in the cell.

**4. STATUS OF LEGACY WASTE AT THE DUMP SITE:**

The daily waste generation in Srinagar city is approximately 600 MT per day. Approximately, 5% of the total waste generated is segregated at the source by the households and retained in the form of valuables. 100 MT waste is segregated manually at the site and remaining approximately 475 MT mixed and unsegregated waste is dumped daily at the site.



Therefore, approximately 14.00 lacs MT (365x475x8) the legacy waste is dumped at the site.

**The Srinagar Municipal Corporation has prepared an Action Plan for Bio- remediation / Bio-mining of Legacy waste for 11.00 Lacs MT to be completed in 2027 with an estimated cost of Rs. 60.50 crores @ Rs. 550 per MT.**

## **5. OBSERVATIONS AS A MEMBER OF THE JOINT COMMITTEE DURING THE SITE INSPECTION:**

The J&K Pollution Control Committee (as a member of the joint committee) during the site inspection observed as under:-

- 1) The daily waste generation in Srinagar city is approximately 600 MT per day. Approximately, 5% of the total waste generated is segregated at the source by the households and retained in the form of valuables. 100 MT waste is segregated manually at the site and remaining approximately 475 MT mixed and unsegregated waste is dumped daily at the site. Therefore, approximately 14.00 lacs MT (365x475x8) the legacy waste is dumped at the site.
- 2) The following waste processing facilities established at the site were found non-functional during the site inspection by the joint committee.
  - i) Mechanical Segregator of 100 TPD (Presently manual segregation being done) is non- functional.
  - ii) Three leachate plants of 120 KLD capacity (60 KLD + 30 KLD + 30 KLD) are non-functional for quite some time.
  - iii) 3 Borewells for testing the quality of ground water not functioning properly.

- iv) Fecal Sewage Treatment Plant (FSTP) of 130 KLD is non-functional.
  - v) Septage Treatment Plant established at the site was also found non-functional and defunct.
- 3) There was no arrangement found for collection of leachate waste at the site as the leachate treatment facility established at the site was found non-functional and leachate was observed to be flowing in the drain leading to Anchar lake, which is located around 500 meters from the dumping sites.
- 4) The green belt provided at the site was found inadequate and the condition of the road linking to the dump site was also not found good.
- 5) During the site inspection of the joint committee, some local residents, especially, Social Welfare Committee, Zoonimar Srinagar submitted a memorandum pointing out therein that the dumpsite is posing a severe health risk to the residents of the area and requested for addressing the issue by immediate remediation of the legacy waste and taking of measures for abatement of water and air pollution being caused by the dumping of waste at the site (**copy enclosed as Annexure -6**).

## **6. CONSENT STATUS AND AVAILABILITY OF LAND AT THE DUMP SITE:**

Consent to Establish (Fresh) to the plant was granted by the J&K Pollution Control Board on 30-06-2017, vide Consent Order No. SPCB 416 of 2017 dated 30-06-2017, for a period of one year in the Red Category for waste processing facility at the site:-

- 1) 300 TPD segregation plant

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- 2) 200 MTR refused dry fuel (RDF and Material Recovery)
- 3) 200 TPD compost plant.

Land measuring about 902 kanal 10 Marlas allotted / transferred to the Srinagar Municipal Corporation, Srinagar as per the details given below:-

S. No.	Quantum of land allotted / transferred	Purpose	Order No. dated
1)	517 Kanal 16 marlas	For mechanical composts and dumping off city refuse.	No. REW NDK)/102 of 1985 dated 27-3-1985
2)	385 kanal and 13 marla	For expansion and modernization of garbage dumping site at Achan	30-03-2011 by the Deput Commissioner, Srinagar

The CTE (Fresh) to the SMC Srinagar for operation of the waste processing facilities at the site was granted on 30-06-2017 for a period of one year in the Red Category which was valid up to 30-06-2018. Thereafter, SMC Srinagar initially applied for renewal of the CTO, vide application No. 539399 on 04-08-2018, but the consent could not be granted / renewed to the SMC, Srinagar on account of the following deficiencies: -

- The segregation plant was functioning for only 100 TPD against the input of 450 TPD. Rest of the 350 TPD of waste was filled in Cell No. 02 without segregation.

*26/2e*

- The MRF was found functional but, the air pollution control system was found defunct.
- The leachate treatment plant established at the site was found defunct.

The SMC again applied for consent to operate (Fresh) on 27-01-2021 for renewal. However, after site inspections by the team of the J&K PCC, the leachate treatment plant and air pollution control system at the site were found defunct and the facility remained continuously in the violations under different provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as a result, the CTO (F) could not be granted.

## **7. FINDINGS OF THE WATER QUALITY ANALYSIS REPORT CONDUCTED BY THE J&K PCC :**

The Water Quality analysis in and around the Achan Dump site was also got conducted by collecting samples of water from various locations from nearby nallah of Achan Dumpsite, as also from the tube well lying within the premises of Achan Dumpsite. The samples of water collected were analysed for various physico-chemical and micro-biological parameters on 12-08-2024.

The Analysis of water samples collected from nearby nallah at different locations indicate that the quality of water in all monitoring locations does not meet the prescribed permissible limit for Class B (outdoor bathing organised) criteria in terms of parameters viz Dissolved Oxygen, Biochemical Oxygen Demand and Faecal and total coliform Organism which indicate inferior water quality in the whole stretch monitored.

*25/08/24*

The J&K Pollution Control Committee is continuously monitoring Anchar lake on monthly basis at 5 designated monitoring locations. The test analysis reports for the month of July 2024 reveals that all 5 locations do not meet the prescribed permissible limit for Class B (Outdoor Bathing).

The ground water samples was also collected from the Tube well lying within the premises of Achan Dumping site. The water quality analysis reveals that the ground water is contaminated near the dumping site (**Copy of water analysis report is enclosed as Annexure 7**).

## **8. ACTION TAKEN BY THE J&K PCC:**

The J&K Pollution Control Committee have conducted inspections of the dumping site from time to time in the past and have pointed out deficiencies and directed to rectify/improve in the functioning of the waste processing facilities established at the site to the SMC and also issued legal notices as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to the Srinagar Municipal Corporation (SMC) for compliance of the Hon'ble NGT orders as well as provisions of Environmental Protection Act, 1986 and Rules made thereunder, but SMC has not been able to functionalize even basic waste processing facilities established earlier. The details of legal notices issued by the J&K PCC to the SMC are given as under:-

### **I. Issuance of legal notices:**

- a) Legal notice by the Regional Director, PCC Kashmir to Commissioner, SMC vide No. SPCB/ROK/LS/17/183-87 dated 04-02-2017(**copy enclosed as Annexure 8**).

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- b) A legal notice by the Regional Director PCC Kashmir to the Commissioner, SMC vide No. SPCB/ROK/LS/17/282-84 dated 27-04-2017 **(copy enclosed as Annexure 9)**.
- c) Legal Notice by Member Secretary, J&K PCC to the Commissioner, SMC vide No. SPC/NGT/11/17/391-92 dated 17-06-2019 **(copy enclosed as Annexure 10)**.
- d) Legal Notice by Regional Director, PCC Kashmir to Commissioner, SMC vide No. PCC/RDK/PS/CA/003 dated 17-03-2022 **(copy enclosed as Annexure 11)**.
- e) Legal Notice by Regional Director, PCC Kashmir to Commissioner, SMC vide No. PCC/RDK/PS/2022/453-455 dated 17-10-2022 **(copy enclosed as Annexure 12)**.

**II. STATUS OF COMPLIANCE TO THE DIRECTIONS ISSUED Under Section 5 OF THE ENVIRONMENT (PROTECTION) ACT 1986 BY THE CPCB, New Delhi DATED 27-01-2021:**

- a) The J&K Pollution Control Committee have submitted department wise details of information for remediation of legacy waste dump site to the CPCB, New Delhi vide letter No. JKPCC/LSJ/338/1479-80 dated 16-08-2021 **(copy enclosed as Annexure 13)**.
- b) The J&K Pollution Control Committee have also advised all the Deputy Commissioner's to ensure integrating Solid Waste Dumpsite on site Emergency plans with the existing offsite District Disaster Management Plan in the Districts prepared by the Local Authorities in compliance with Rule 14 of the Manufacture, Storage and Import of Hazardous

*of the*

- c) Chemical Rules, 1989 vide No. JKPCCL/LSJ/22/338/279-302 dated 25-06-2022. **(copy enclosed as Annexure 14).**
- d) The J&K Pollution Control Committee have also submitted the status of Bio-mining of Legacy waste as received from the respective Municipal Corporations Jammu/Srinagar and Director of Urban Local Bodies, Jammu/Srinagar TO the CPCB vide this office letter No. JKPCCL/LS/538/352-53 dated 13-07-2022 **(copy enclosed as Annexure 15).**

**9. STATUS OF ACTION PLAN PREPARED BY THE COMMISSIONER SMC, SRINAGAR FOR REMEDIATION OF LEGACY WASTE:**

The Commissioner, Srinagar Municipal Corporation was requested to share the Action Plan prepared by SMC for Bio-remediation of the Legacy Waste accumulated at the site and also steps and measures being taken for functionalization of existing Waste Processing Facilities / Setting up of additional Waste Processing Facilities at the site to zero down the landfill. Vide this officer letter No. JKPCCL/NGT/24/1447-51 dated 23-07-2024 **(Copy enclosed as Annexure 16).**

The Joint Commissioner, SMC Srinagar, has submitted a copy of the Action Plan for Bio-remediation of the Legacy Waste at the dumpsite and daily waste of SMC Srinagar vide his office letter No. SMC / CSO / SWMO/1282-83 dated 06-08-2024. **(copy enclosed as Annexure- 17).**

*26/8/24*

**10.STATUS OF TITLE OF THE LAND UNDER THE DUMPSITE AND VILLAGES FALLING ADJACENT TO THE SITE:**

Similarly, Deputy Commissioner, Srinagar was also requested to share the following information vide No. JKPC/NGT/24/452-56 dated 23-07-2024 (**Copy enclosed as Annexure-18**):-

- 1) *The total land allotted to the SMC for establishment of waste management facility at Achan landfill site as per the revenue record.*
- 2) *Number of the villages falling adjacent to the site, their names and number of the facilities / population residing in these villages.*
- 3) *The status of the allotted land to the SMC as recorded in the Record of Rights (RoR) and Annual Records of the said village along with revenue record.*

The Deputy Commissioner, Srinagar has submitted a report vide his No. DCS/ARA(901)/2024/371 dated 24-08-2024 (**copy enclosed as Annexure-19**)

As per the report of Deputy Commissioner, Srinagar, the dumpsite is located in village Syedpora, District Srinagar and 5 villages are adjacent/around the landfill site Achan:-

The name of the villages, along with numbers of families and populations residing in these 5 villages is given as under: -

<b>Name of village</b>	<b>No. of Families</b>	<b>Population residing in these villages</b>
Saidapora Achan	1300	6352
Sangam	700	3356
Zoonimar	3558	17548
Dedmaribagh	190	973
Shunglipora	311	1479
	6059	29708

*26/8/24*

As per the Revenue papers, copy of the Record of Rights (RoR) for the year 1979-80 BK and Jamabandi of the year 1993-94 (AD), land measuring 517 Kanal 16 marlas comprising Khasra No. 1088/417 is recorded with description **Khalsa Sarkar** in the ownership column and with description **Makbuza Sarkar** in the cultivation column. **(Copy of the report along with Revenue abstracts of the land enclosed as Annexure 20).**

Finally, the directions have been issued by the J&K Pollution Control Committee to the Commissioner, Srinagar Municipal Corporation (SMC) for violation of Solid Waste Management Rules, 2016 vide No. JKPCC/NGT/3264-72 dated 18-05-2024 **(copy enclosed as Annexure-21)**. The Commissioner, Srinagar Municipal Corporation has been directed to:

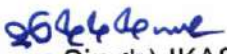
- i) Submit status of Consent and Authorization under the specified Acts and Rules, for operation of the Achan landfill site immediately and to submit a comprehensive report on the quantity of solid waste collected, segregated, treated and disposed per day and also submit the quantity of leachate generated and discharged per day.
- ii) Submit an Action Plan for ensuring implementation of the Rules as per the time frame prescribed under Rule 22 of the Solid Waste Management Rules, 2016.
- iii) Submit the Annual Report in Form-IV as prescribed under Rules 24 of the Solid Waste Management Rules, 2016.
- iv) Submit a list of officials of Srinagar Municipal Corporation, who are responsible for continuous violation of Solid Waste

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Management Rules, 2016 for their prosecution under the Environment (Protection) Act, 1986.

- v) Furnish quantity of solid waste generated in the jurisdiction of Srinagar Municipal Corporation.
- vi) Furnish the quantity of solid waste processed daily in Srinagar Municipal Corporation and disposal thereof.

In the premises, it is therefore respectfully prayed that the Compliance Report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh) JKAS  
Member Secretary 27.8.24  
J&K PCC

## Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927, mail - membersecretaryjkpcb@gmail.com

The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi

No: JKPCC/NGT/OA 543/ 258 - 259

Date:- 01-07-2024

Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s  
Ministry of Environment, Forest and Climate Change (MoEF&CC).


Sir,

Kindly refer to the subject captioned above and to submit that the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 15-05-2024 issued following directions:-

- "9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.*
- 10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."*

It is therefore, requested to nominate representative of the Central Pollution Control Board, New Delhi, as a member of the joint committee constituted by the Hon'ble NGT and name & contact no. of the said officer may kindly be communicated to this office so that date for joint visit with a Deputy Commissioner, Srinagar could be finalized.

Your faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 1-7-24  
J&K PCC

Copy to the:-

1. The Deputy Commissioner, Srinagar for information.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Joint Secretary,  
Wetlands and Lakes,  
Ministry of Environment and Forests, Climate Change,  
Government of India,  
New Delhi.

No: JKPCC/NGT/OA 543/262-263

Date: 2 -07-2024

**Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC).**

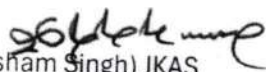
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- "9. To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.**
- 10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."**

It is therefore, requested to kindly nominate representative of the **National Wetland Committee, MoEF & CC**, as a member of the joint committee constituted by the Hon'ble NGT and name & contact no. of the said officer may please be communicated to this office so that date for joint visit with a Deputy Commissioner, Srinagar could be finalized.

Your faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 2.7.24  
J&K PCC

Copy to the:-

1. The Deputy Commissioner, Srinagar for information.



Member Secretary <membersecretaryjkspcb@gmail.com>

**Fwd: Nomination in the NGT Matter of OA No. 543/2024; Raja Muzaffar Bhat Versus MOEF&CC**

1 message

**Member Secretary** <membersecretaryjkspcb@gmail.com>  
To: anuradha pcb <anuradhapcb@gmail.com>

2 July 2024 at 11:56

----- Forwarded message -----

From: **Nikita Grover** <nikitag.cpcb@gov.in>

Date: Mon, 1 Jul 2024 at 18:05

Subject: Nomination in the NGT Matter of OA No. 543/2024; Raja Muzaffar Bhat Versus MOEF&CC

To: Deputy Commissioner Srinagar <dcsgr-jk@nic.in>

Cc: Member Secy JKPC <membersecy.pcb@jk.gov.in>, membersecretaryjkspcb <membersecretaryjkspcb@gmail.com>, SARLA KADAM PA <kadams.cpcb@nic.in>, Narender Sharma <narendersharma.cpcb@nic.in>

Sir/Madam,

This has reference to the NGT Order dated 15/05/2024 (Copy attached) in the matter of Original Application No. 543/2024 ; Raja Muzaffar Bhat Versus MOEF&CC whereby, the Hon'ble NGT has directed to constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC.

In this regard, I am directed to inform you that Dr. Narender Sharma, Director/Scientist 'F', CPCB, RD Chandigarh (Mobile: 9814004377; Email: narendersharma.cpcb@gov.in ) is nominated as the representative of Member Secretary, CPCB in the Joint Committee constituted by the Hon'ble Tribunal. He may kindly be contacted directly for further proceedings in this matter.

Regards

Nikita Grover

Scientist-B/वैज्ञानिक-ख

Central Pollution Control Board/केंद्रीय प्रदूषण नियंत्रण बोर्ड

Regional Directorate, Chandigarh/क्षेत्रीय निदेशालय, चंडीगढ़

**Copy to:** Member Secretary, J&K Pollution Control Committee, Jammu, for kind information and necessary action please.

O.A. No. 543\_2024.pdf  
341K

File No. W/6/2024-WTL  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Wetlands Division)

Indira Paryavaran Bhawan  
Aliganj, Jor Bagh  
New Delhi -110003  
Date: 05.07.2024

OFFICE MEMORANDUM

**Subject: OA No. 543/2024; titled as Raja Muzaffar Bhat vs. MoEF, before NGT-Principal Bench, New Delhi –Constitution of Committee regarding.**

This has reference to the order of National Green Tribunal (NGT) dated 15<sup>th</sup> May 2024 (a copy is enclosed). In the said order, it is directed that '

*To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.*

*The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

2. In view of above, Prof Sanjay Deshmukh has been nominated as representative of National Wetlands Committee (NWC) as the member of the Joint Committee.

This is issued with the approval of the competent authority.

  
(Rajasekhar Ratti)

Scientist D



GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DEPUTY COMMISSIONER / DISTRICT MAGISTRATE  
SRINAGAR

Email: [dcsgr-jk@nic.in](mailto:dcsgr-jk@nic.in), Phone No. 0194-2477033 / 2472580

Meeting / Site Inspection Notice

Sub:- Hon'ble NGT Order dated 15-05-2024 in O.A No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC). Notification for date of the meeting and site inspection – thereof.

Whereas, the Hon'ble NGT, Principal Bench, New Delhi in the aforesaid OA vide its order dated 15-05-2024 directed as under:-

*“9.To ascertain the correct factual situation, we constitute a Joint Committee comprising of the representative of the Member Secretary CPCB, the representative of National Wetland Committee, MoEF & CC, Deputy Commissioner, Srinagar and Member Secretary, J & K PCC. The Deputy Commissioner, Srinagar will act as nodal agency.*

*10. The Joint Committee will visit the site, ascertain the correct ground position and the extent of pollution caused by the illegal dumping at the landfill site in question, consequential health hazard created by it and also suggest remedial measures including setting up of waste processing facilities to zero down landfill and submit the report before the Tribunal within eight weeks e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”*

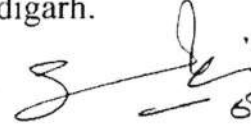
Whereas, the matter was taken up with the Central Pollution Control Board, New Delhi and National Wetland Committee, MoEF&CC for nomination of their representatives as members of the Joint Committee constituted by the Hon'ble NGT.

Whereas, the Central Pollution Control Board, New Delhi, vide mail dated 1<sup>st</sup> July 2024 nominated **Dr. Narender Sharma, Director/Scientist F, CPCB, RD Chandigarh** as the representative of Central Pollution Control Board, New Delhi and Govt. of India, MOEF&CC, Wetland Division vide No. W/6/2024-WTL dated 05-07-2024 nominated **Prof. Sanjay Deshmukh, Department of Life Sciences, University of Mumbai** as representative of the National Wetland Committee as members of the Joint Committee.

Accordingly, following members of joint committee are requested to attend a meeting in the office of the Deputy Commissioner, Srinagar on 15-07-2024 at 12:00

Not to be followed by a site visit of the joint committee at Achan Landfill Site, Srinagar, as directed in the aforementioned order of the Hon'ble NGT.

1. Prof. Sanjay Deshmukh, Department of Life Science, Mumbai University.
2. Sh. Ghansham Singh, Member Secretary, J&K Pollution Control Committee.
3. Dr. Narender Singh, Director/Scientist F, CPCB, RD Chandigarh.

  
68.07.24

**Deputy Commissioner,  
Srinagar**

No: - DCS/DDMA/Thq/24/2655-62

Dated: - 08 - 07 - 2024

Copy to the :-

1. Chairman J&K, Pollution Control Committee for information & necessary action.
2. Commissioner SMC, Srinagar for favour of information
3. All Visiting members for information and necessary action.
4. SSP Srinagar, for favour of information and necessary action.
5. Tehsildar Eidgah, for favour of information and with the directions to prepare a brief regarding the site for ready reference of the visiting committee.

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

# SOCIAL WELFARE COMMITTEE

## ZOONIMAR, SRINAGAR

Regd.No. \_\_\_\_\_

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. 54-SWC/2024

Dated. 15-07-2024

### Memorandum:

To:

The Joint Committee Framed by Hon'ble National Green Tribunal .

Subject: Urgent Need to Shift the Illegal Garbage Dumping Site which Causes Tremendous Health Hazards to a locality living within 10 Km radius.

Respected Members of Joint Committee.

I am writing to bring to your immediate attention the pressing issue of illegal garbage dumping in Achhan area, which is posing severe health risks to the residents. Despite numerous complaints, protests which turned ugly and killed two and injured hundreds the situation remains unchanged, it is imperative that the government takes prompt action to address this crisis by shifting the site to some feasible location because:

- \* The Selection of this Dumping site itself is unscientific because no law allows conversion of a wetland into garbage dump.
- \* The conversion of any area to dumping site is possible only if the water table is below 10 meter, the land is barren / waste land and is away from residential area. \* Also that the dumping site is placed in mid of agricultural land that toxicates the ground water and soil making it unfit for cultivation and other activities.

M socialwelfarecommitteezoonimar@gmail.com

9810528154

9810528154

socialwelfarecommitteezoonimar

socialwelfarecommitteezoonimar

9796167774 / 7006144987

*[Handwritten Signature]*

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

# SOCIAL WELFARE COMMITTEE

## ZOONIMAR, SRINAGAR

Regd.No. \_\_\_\_\_

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. 54-S.W.C./24


Dated 15/7/24


- \* The dumping site is originally a heritage site Bagh - i - Shugufa which should have been protected and preserved under Ancient monuments and archaeological sites and remains act 58
- \* Illegal garbage dumping in Achan has led to a significant increase in cancer cases and other health problems among residents.
- \* The dumping site cannot be properly managed because it is on wetland and does not fulfil the pre-requisites for dumping site The Seepage coming out from the garbage moves into the water bodies like Anchar Sar, Sind River to Jhelum and to famous sweet water lake the Wolar lake as well. It causes pollution and environmental hazards
- \* Thousands of Kannals of agricultural land near the site has been rendered waste due to seeping of contaminated water from the site which passes in to this land.
- \* Residents have time and again complained about the foul smell, contaminated water sources and breeding of disease-carrying insects but have never been heard.

Our Simple Demands in this regard are :

- # **Immediate closure and removal of the garbage dump.**
- # Provision of alternative waste management solutions for already accumulated waste.
- # Strict enforcement of environmental laws and regulations.

 [socialwelfarecommitteezoonimar@gmail.com](mailto:socialwelfarecommitteezoonimar@gmail.com)

 9810528154

 9810528154

 [socialwelfarecommitteezoonimar](https://www.facebook.com/socialwelfarecommitteezoonimar)

 [socialwelfarecommitteezoonimar](https://www.instagram.com/socialwelfarecommitteezoonimar)

بِسْمِ اللَّهِ الرَّحْمَنِ الرَّحِيمِ

# SOCIAL WELFARE COMMITTEE

## ZOONIMAR, SRINAGAR

Regd.No. \_\_\_\_\_

J&K. 190011, Zadibal Constituency, Ward 8

Ref.No. Sy-SWC/24

Dated 15/7/24

We request a prompt response and action plan to address this critical issue. Please acknowledge receipt of this memorandum and inform us about the steps taken to resolve this matter.

Sincerely yours

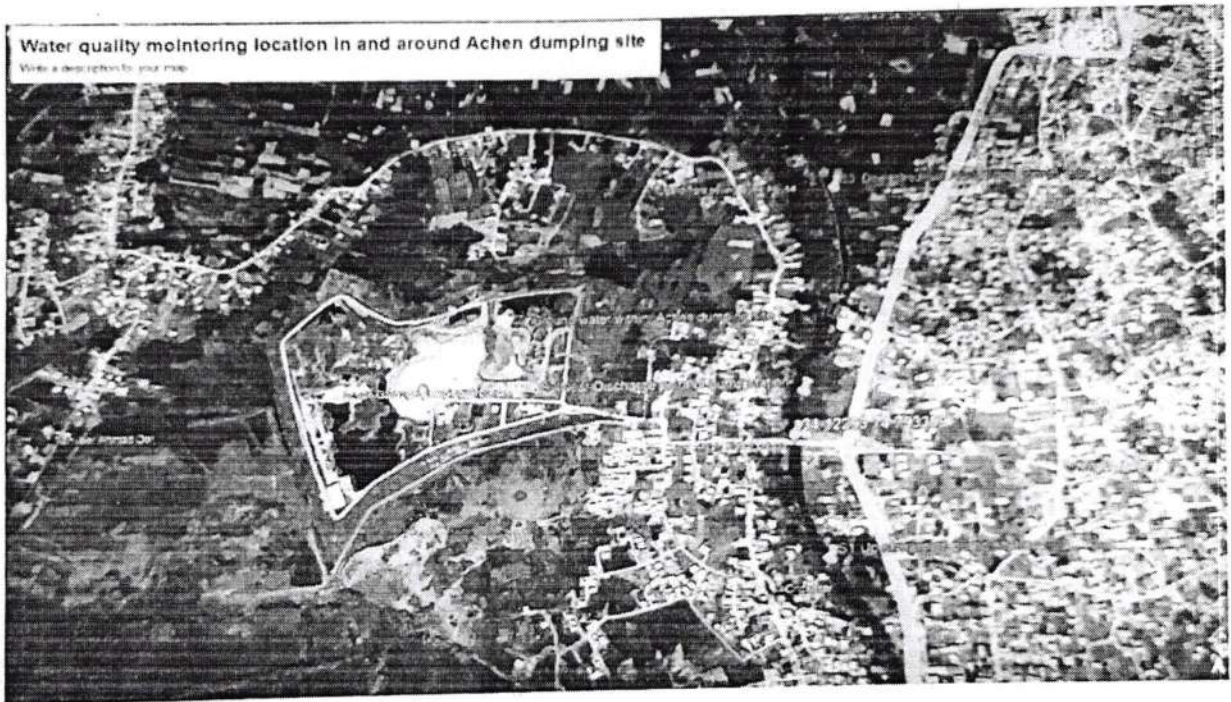



J & K Pollution Control Committee  
Shiekh-ul-Alam Complex Rajbagh Kashmir

Water quality assessment in and around Achen Dumping Site

In compliance to the directions water samples were collected on 12/08/2024 from various location from near by nallah of Achen Dumping Site .The description of sampling locations is as under:-

- 1.S1=Up stream of Aiwa Bridge
- 2.S2=Near discharge point of pumping station
- 3.S3=Down stream of Aiwa Bridge prior its entry into Anchar lake .



The water samples of the aforementioned locations were analysed for various Physico-chemical and Microbiological parameters. The water quality analysis data is enclosed as **Annexure-I**.

The analysis of samples collected from Near by Nallah at different locations indicate that **water in all Mointoring locations** does not meet the prescribed permissible limit for 'Class B' (Out door Bathing Organised) criteria in terms

permissible limit for 'Class B' (Out door Bathing Organised) criteria in terms of parameters viz Dissolved Oxygen ,Biochemical Oxygen demand and faecal and total coliform Organisms which indicate inferior water quality in the whole stretch monitored .This can be attributed to addition of deleterious waste into the water body. It is noteworthy to mention here that during the inspection the drain emerging from Achen dumping site carrying leachate was plugged as new drain is under construction.

Besides J&K Pollution Control Committee is Continuously monitoring Anchar lake on Monthly basis at five designated monitoring locations . The test analysis report for the Month of July,2024 is enclosed herewith as **Annexure 2**. The test analysis report reveals that all five location do not meet the prescribed permissible limit for 'Class B' (Outdoor Bathing Organized) .

The ground water sample was also collected from the tube well lying within the premises of Achen dumping site .Water quality analysis annexed herewith as **Annexure 3** report reveals that the ground water is contaminated near the dumping site.

Submitted for favour of information and further necessary action.

NO:- PCC/ROK/Lab-Coord/AD site/24-25/39

Dated:-19/08/2024

  
Lab Coordinator

Srinagar



J&K Pollution Control Committee  
Rajbagh, Srinagar Kashmir

Annex-1

1. Location		Near Achan Dumping Site			
2. Date of Sample		12-08-2024			
S.NO	Parameters	Up Stream of Aiwa Bridge	Near Discharge Point of Pump Station	Down Stream of Aiwa Bridge Prior its entry into Anchar Lake	Primary water quality criteria for Bathing ( class B)
1	Air Temperature oc	31.5	30	31	-
2	Water Temperature °c	25.2	26.2	26	-
3	pH	7.15	7.1	7.12	6.5 -8.5
4	Conductivity µs/cm <sup>3</sup>	439	481	433	-
5	T.D.S	201	220	198	-
6	Dissolved Oxygen	1.2	1.1	1.6	>5mg/l
7	C.O.D	88	96	80	-
8	B.O.D	14.8	17.2	13.2	<3mg/l
9	Phosphate ( Po <sub>4</sub> -P)	0.722	0.867	0.814	-
10	Ammonical Nitrogen	6.09	6.402	5.568	-
11	Sulphate	31.66	31.81	32.11	-
12	Nitrate Nitrogen	1.416	1.896	1.432	-
13	Hardness	180	184	160	-
14	Calcium	41.68	47.29	45.69	-
15	Magnesium	18.46	16.05	11.17	-
16	Total Alkalinity	168	170	168	-
17	Chloride	30	36	30	-
18	Turbidity NTU	12	29	15	-
19	Total coliforms After 24 hrs CFU/100m	52000	74000	61000	-
20	Feacal coliform count After 24 hrs CFU/100ml	21000	32000	26000	500 Desirable 2500 Maximum

➤ All values are in mg/l Except pH ,temperature ,Turbidity and conductivity.

➤ Feacal and Total Coliform done by Bio Lab.

➤ Ground Water samples were also collected from the Tube well lying within the premises of Achan Dumping Site.

Samples collected by

BET

Analyzed by

Am  
A

Lab Coordinator

Am  
Lab Coordinator



**J&K Pollution Control committee**  
**Office of The Regional Director – Kashmir**  
 Shiekh-ul-Alam Complex Rajbagh Kashmir  
**Analysis Report**

**Physico Chemical Characteristics of Anchar Lake for the Month of July, 2024**

**Date of Sampling:-29/07/2024**

S/NO	Sampling spots	Air Temp	Water Temp	pH	Conductivity	TDS	D O	COD	BOD	Phosphate	Ammonium Nitrate	Sulphate	Hardness	Calcium	Magnesium	Total Alkalinity	Chloride	Turbidity
1	Anchar lake: Near Sangam: 4045	25.9	23.6	7.1	451.0	225.0	1.2	115.38	14.8	0.179	1.602	39.99	170.0	39.27	17.49	180.0	34.0	5.0
2	Anchar lake: Central Anchar:	27.1	23.6	7.23	431.0	211.0	4.9	59.22	6.2	0.075	4.362	47.41	150.0	42.48	10.69	180.0	24.0	4.0
3	Anchar lake: Sindh Entry: 4043	27.0	18.1	7.27	453.0	226.0	3.0	30.76	4.8	0.145	1.344	46.359	152.0	36.87	22.5	194.0	22.0	5.0
4	Anchar lake: Near Jenab Sahab: 4047	25.6	23.5	7.1	478.0	239	0.5	138.45	15.6	0.751	5.202	39.39	180.0	36.87	21.38	206.0	40.0	3.0
5	Anchar lake: Near SKIMS Soura: 4046	25.3	23.6	7.13	448.0	227.0	0.9	76.92	7.200	0.635	2.226	36.36	168.0	40.08	16.52	170.0	40.0	9.0
	Primary water quality criteria for Bathing ( class B)	-	-	6.5 -8.5	-	-	>5mg/l	-	<3mg/l	-	-	-	-	-	-	-	-	-

→All Values are in mg/l except pH, turbidity & Temperature.

Samples collected by

*Handwritten signature*

Analyzed by

*Handwritten signatures*

*Handwritten signature*  
I/C Water Lab



**J&K Pollution Control Committee**  
Rajbagh, Srinagar Kashmir

1. Location		Ground Water within Achan Dumping Site			
2. Date of Sample		12-08-2024			
S.NO	Parameters	Test Result	IS10500 (2012)		Tolerance limit for Class A (CPCB)
			Desirable	Maximum	
1	Air Temperature oc	28	-	-	-
2	Water Temperature °c	18	-	-	-
3	pH	6.83	6.5- 8.5	No Relaxation	6.5-8.5
4	Conductivity µs/cm <sup>3</sup>	1057.0	-	-	-
5	T.D.S	528.0	500	2000	500
6	Dissolved Oxygen	1.1	-	-	6mg/l or more
7	C.O.D	96.0	-	-	-
8	B.O.D	19.4	-	-	2mg/l or less
9	Phosphate ( Po <sub>4</sub> -P)	0.516	-	-	-
10	Ammonical Nitrogen	7.620	0.5	No Relaxation	-
11	Sulphate	15.45	200	400	400
12	Nitrate Nitrogen	2.05	-	-	-
13	Hardness	466.0	200	600	300
14	Calcium	96.79	75	200	200
14	Magnessium	53.94	30	100	100
16	Total Alkalanity	602.0	200	600	-
17	Chloride	14.00	250	1000	250
18	Turbidity NTU	57.00	1	5	-
19	Total coliforms After 24 hrs CFU/100m	28000	-	-	-
19	Feacal coliform count After 24 hrs CFU/100ml	12000	500	2500	-

- All values are in mg/l Except pH ,temperature ,Turbidity and conductivity.
- The Maximum permissible limit is given in case the alternative source is not available.
- Feacal and Total Coliform done by Bio Lab.

Samples collected by

*BTX*

Analyzed by

*[Signature]*

*[Signature]*  
Lab Coordinator

156

250 Annex-8



**Government of Jammu & Kashmir**  
**J&K State Pollution Control Board**  
**Office of the Regional Director Kashmir**

Sheikh-ul-Alam Complex, Rajbagh, near Government Silk Factory, Srinagar-190008  
www.jkspcb.in (email: regionaldirector@jkspcb.in) (Tel 0194-2135911/telefax 2311842)

1. Commissioner,  
Srinagar Municipal Corporation,  
Karan Nagar, Srinagar.
2. Chief Sanitation Officer, Srinagar Municipal Officer.
3. M/s Khalari Infra Structure Pvt. Ltd., Srinagar.

**URGENT**

No: SPCB/ROK/LS/17/183-87

Dated: 04-02-2017

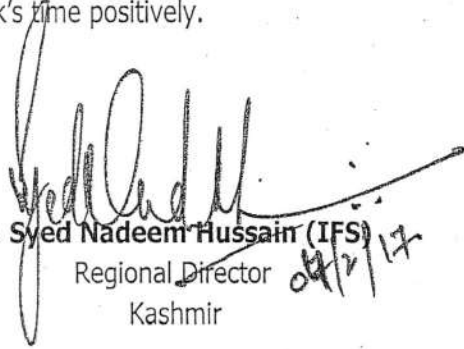
**Subject: Malfunctioning of Municipal Solid Waste dumping site at Achen, Srinagar.**

**NOTICE**

- Whereas, no unit can be put in operation without the necessary Pollution control measures/devices as envisaged under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- Whereas, it is mandatory for Srinagar Municipal Corporation to take adequate measures for control of Pollution from its own sources within the premises of Landfill site at Achen.
- Whereas, it is mandatory for Municipal Corporation to ensure that no air pollution problem or any nuisance is created in the area due to discharge of the emission from the Landfill site.
- Whereas, Municipal Corporation is bound to achieve the quality of effluent discharge within the prescribed permissible norms.
- Whereas, it is mandatory for Municipal Authority to provide adequate arrangements for accidental leakages/discharge of any pollutant that has adverse impact on Environment.
- Whereas, during the inspection of the site by undersigned along with Scientist and District officer Srinagar on 1<sup>st</sup> February 2017 and following observations were made:
  - 1) That, good housekeeping practices were not adopted at the site as the waste dumped at cell 2<sup>nd</sup> is not covered with thin layer of soil at the end of each working day which results in bad odour at the site.
  - 2) That, out of three leachate treatment plants only two LTPs were found functional resulting large gap of leachate generation and treatment as **one 60 KLD LTP was found defunct**, thereby seriously compromising the capability of the said unit.

- 3) That, huge quantity of leachate was also found oozing from the 2<sup>nd</sup> cell in an uncontrolled manner which gets discharged into premises ultimately finding its way into public drainage which otherwise should go into leachate treatment plant for treatment. Hence is a serious potential health hazard.
- 4) That, no green belt of suitable plant species has been raised
- 5) That, **Methane Gas Flare** installed in the 1<sup>st</sup> cell to prevent the emission of methane gas into the atmosphere was found defunct thereby becoming a serious threat to public health.
- 6) **That ground water pump near dumping site was found defunct**, due to the reason the ground water sample could not be collected from the site.


Therefore, in light of the above, you are directed to explain as to why legal action as warranted under law should not be initiated within week's time positively.

  
Dr. Syed Nadeem Hussain (IFS)  
Regional Director  
Kashmir

Copy to:

1. Chairman J&K SPCB Jammu for information.
2. Member Secretary J&K SPCB Jammu for information.

S.No.	Product/Material of test	Specific Test performed	Test Method / Standard against which tests are performed	Range of Testing/ Limit of Detection
1.	Waste Water	Conductivity	APHA (22 <sup>nd</sup> Edition) 2510 – B, 2-54 to 2-55. 2012	1 µmhos/cm -30000 µmhos/cm
		Total Suspended Solids	APHA 2540 D, 2-66 to 2-67 22 <sup>nd</sup> Ed. 2012	10 mg/l to 15000 mg/l
		Total Solids	APHA (22 <sup>nd</sup> Edition) 2540 B, 2-64:2012	10 mg/l to 20000 mg/l
		Total Dissolved Solids	APHA (22 <sup>nd</sup> Edition) 2540 C, 2-65:2012	
		Chemical Oxygen Demand	APHA 5220 B, 5-17 to 5-18, 22 <sup>nd</sup> Ed. 2012	10-90000 mg/L
		Bio – chemical Oxygen Demand 5 days at 20°C	APHA 5210 B, 5-5 to 5-10, 22 <sup>nd</sup> Ed. 2012, 4500 OC, 4-139 to 4-140, 22 <sup>nd</sup> Ed. 2012.	5- 60000 mg/L
		3 days at 27°C	IS-3025 part 44:1993 Bio – Chemical Oxygen Demand	
		Chloride	APHA 4500 – Cl B , 4-72 to 4-73, 22 <sup>nd</sup> Ed.2012.	5 - 2000 mg/l
		Phosphate – P	APHA 4500 – PD , 4-154 to 4-155, 22 <sup>nd</sup> Ed.2012.	0.05 -10 mg/l
		Oil & Grease	APHA (22 <sup>nd</sup> Edition) 5520 B, 5-40:2012	05mg/l to 200 mg/l
		pH	APHA 4500 H <sup>+</sup> - B, 4-92 to 4-96, 22 <sup>nd</sup> Ed,2012	2 – 14
NH <sub>3</sub> - N	APHA 4500 NH <sub>3</sub> – B & C, 4-110 to 4-112, 22 <sup>nd</sup> Ed,2012	1 – 100 mg/l		
Cr <sup>6+</sup>	APHA 4500 Cr - B, 3-69 to 3-70, 22 <sup>nd</sup> Ed,2012	0.1 – 10 mg/l		


 Government of Jammu & Kashmir  
**J&K State Pollution Control Board**  
 Office of the Regional Director Kashmir  
 Sheekh-ul-Amin Complex, Baghbagh, near Government Silk Factory, Srinagar-190008  
 www.spcb.jk.gov.in, regionaldirector@spcb.jk.gov.in, tel: 0194-2335911/11464-23312421

Commissioner,  
 Srinagar Municipal Corporation,  
 Karan Nagar, Srinagar.

No: SPCB/ROK/LS/17/2017-84

Dated: 27-4-2017 **27.4.2017**

**Subject: Unscientific functioning of Municipal Solid Waste dumping site at Achan, Srinagar.**

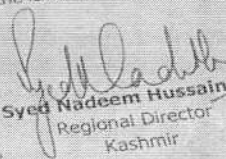
**NOTICE**

- Whereas, every municipal dumping site is to be maintained as per provisions of Solid Waste Management Rules 2016.
- Whereas, it is mandatory for Srinagar Municipal Corporation to take adequate measures for control of pollution at landfill site in Achan;
- Whereas, it is mandatory for Municipal Corporation to ensure that no air pollution problem or any nuisance is created in the area due to discharge of the emission from the landfill site.
- Whereas, it is mandatory for Municipal Corporation to provide adequate arrangements for accidental leakages/discharge of any pollutant that has adverse impact on environment.
- Whereas, during the inspection of the landfill site by the officers of the Board, following shortcomings were observed:
  - 1) That Cell 1<sup>st</sup> which has been capped & closed needs maintenance. Methane Gas Flare was not in working condition.
  - 2) That Cell 2<sup>nd</sup> which is still operational has received Solid Wastes almost double the quantity of its designed capacity.
  - 3) That Leachate Treatment Plants (LTPs) installed at the site are not being properly operated and significant volume of leachate is discharged without any treatment, finding its way into nearby natural drainage.
  - 4) That green belt of suitable plant species needs to be raised and also internal roads at the dumping site need to be maintained.

Page 1 of 2

5) That, very poor housekeeping practices were adopted at the site.

Therefore, in light of the above, you are directed to rectify the above mentioned shortcomings and submit compliance within 15 days from the issuance of the present notice.

  
Dr. Syed Nadeem Hussain (IFS)  
Regional Director  
Kashmir

Copy to:

1. Chairman J&K SPCB Jammu for Information.
2. Member Secretary J&K SPCB Jammu for information.

Government of Jammu and Kashmir  
J&K State Pollution Control Board



**Winter office: November-April**  
Parivesh Bhawan, Gladni,  
Transport Nagar, Narwal,  
Jammu. (J&K) 180006.  
Ph./Fax. 0191-2476925

**Summer Office: May-October**  
Sheikh-ul-Alam Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

The Commissioner,  
Srinagar Municipal Corporation,  
Srinagar

No.: SPC/NGT/II/17/391-92

Dt.: 17/06/2019

**Subject :- Non operation of Leachate Treatment Plants (LTPs) at Achen Landfill site.**


Sir,

It has been reported by the Regional Director Kashmir vide his letter No. SPCB/RDK/W.Lab/19-20/09 dated 27-05-2019 that LTPs at landfill site Achen are defunct for quite a long time and advisories issued by the field officers of the Board at site for making the same functional have not been properly responded as LTPs continue to be defunct, resulting in discharge of Leachate without treatment. .

The Achan dumping site is nearby to the water body of Anchar Lake and any laxity in proper treatment of wastes is bound to effect the environment adversely in general and the water body in particular.

You are therefore, directed to make the LTPs functional within 2 to 3 days and report compliance, failing which further action warranted under law, including imposition of environmental cost upon Srinagar Municipal Corporation shall be taken in light of Hon'ble National Green Tribunal (NGT) directions in O.A. 606 at your own risk and cost.

Yours faithfully.

  
(B. M. Sharma)IFS  
Member Secretary  
J&K SPCB

Copy to the :-

Regional Director, SPCB Kashmir for information and to get the site inspected again and submit report within weeks time.





Government of Jammu & Kashmir  
J&K Pollution Control Committee  
Office of the Regional Directorate-Kashmir  
SPCB Sheikh-ul-Alam Complex, Rajbagh, near Government Silk Factory, Srinagar-190008  
www.jkspcc.in Email: regionaldirectorjkmr@gmail.com  
Tel/fax 0194-2311841

Commissioner  
SMC, Srinagar.

No:- PCC/ROK/PS/CA/093

Dated:- 07.03.2022


Subject:- Consent to Operate (F) in favour of M/s Land fill Site SMC.  
Ref:- Your Online Application No. 539399 dt.04-08-2018.

Sir,

With regard to the subject and reference cited above it is to intimate that your Online application stands examined and it has been revealed that dumping/ land filling is not being carried out as specified under Solid Waste Management Rules, 2016, therefore you are hereby advised that the Online application under reference can only be processed subject to rectification of deficiencies as has been pointed out by concerned District officer/ I/c Water Lab, failing which your application shall be recommended for closure and legal action as warranted under rules shall follow, which may even include levying of Environmental compensation.

Encl:- Report Copy Enclosed

Yours faithfully

  
Regional Director  
PCC, Kashmir

7/3/22



Government of Jammu & Kashmir  
**J&K POLLUTION CONTROL COMMITTEE**  
**OFFICE OF THE REGIONAL DIRECTOR - KASHMIR**

Sheikh-ul-Atom Campus, Rajbagh, near Government Silk Factory, Srinagar-190008  
 www.jkpcb.in Email: regionaldirector@jkpcb.in, Tel: Fax 0194-2311543

The Commissioner  
 Srinagar Municipal Corporation  
 Karan Nagar,  
 Srinagar

No:- PCC/RDK/PS/2022/453-455 Dated:- 17-10-2022

Subject:- **Consent to Operate (Fresh) case of M/S Landfill Site, Srinagar Municipal Corporation, Syedpora Achan, Srinagar.**

Reference:- SMCs Online Application No. 539399 dt. 27-01-2021.

Sir,

Apropos to the subject cited above, it is to convey that CTO(F) case of M/s Achan Landfill Site Srinagar Municipal Corporation, Syedpora Srinagar which is an integrated Solid Waste Management Plant with 350 TPD Segregation Plant, 200 Meter RDF and Material Recovery Plant and 200 TPD Compost Plant was examined and found deficient for various reasons, as enumerated below:-

1. The Plant was inspected on 31-03-2021 and found functional with capacity of 350 TPD. Segregation Plant was functioning only for 100 TPD against an input of 450 TPD of Solid Waste. 350 TPD of Solid Waste was filled in Cell No.02 without segregation. The Material Recovery Plant was found functional but Leachate Treatment Plant was found defunct, which was being managed by J&K ERA.
2. Inspection team issued necessary on-spot instructions to officers of SM for rectification of the same and to run the plant as per Solid Waste Management Rules and instructions issued by the Hon'ble National Green Tribunal in OA No. 606/2014 in the compliance of Municipal Waste Management Rules, 2016.
3. The plant was further inspected on 31-08-2021 by a team of Pollution Control Committee, Kashmir and no considerable steps were taken for improvement / rectifications of the discrepancies highlighted during the previous inspection conducted on 31-03-2021.
4. This office letter dated 14-11-2021, sensitized the SMC about the matter, however no response has been received from your side till date.
5. It has been observed that the plant was operated upon in violation of the Municipal Solid Waste Management Rules, 2016 which is an offence and attracts the legal action prescribed in Solid Waste Management Rules, 2016 which leads to levying of heavy Environment Compensation as per the

formula devised by Hon'ble NGT and prosecution in the Hon'ble Court of Law.

In view of above, you are once again requested to do the needful within a fortnight and report back to this office, so that plant is again inspected and case is decided for CTO (F) on merits. Failing to reply, it will be presumed that you have nothing to say and JK Pollution Control Committee is at liberty to proceed further, as per Municipal Solid Waste Management Rules, 2016.

Yours faithfully,



17.8.2022  
(Rafi Ahmad Bhat)SFS

Regional Director Kashmir

17/8/2022

Copy to the :-

1. Member Secretary, JKPCC for information please.
2. PA to Chairperson, JKPCC for information of the Chairperson.

### INSPECTION REPORT OF ACHAN MUNICIPAL SOLID WASTE LANDFILL SITE OF SRINAGAR CITY,

In compliance to the directions the, undersigned Committee members visited the sites Achan MSW Landfill Site on 25<sup>th</sup> August, 2021 and the following observations were made:-

- Sanitary landfill site is managed by Srinagar Municipal Corporation (SMC) and has been used for dumping of un-segregated solid waste for the last more than 28 years. The Landfill site has been established in the year 1985 comprising of 606 Kanals of land at Sidepora- Achan. This is the only Landfill site available with Srinagar Municipal Corporation (SMC) as on date for disposal of city garbage.
- As per the information provided by the representative of the SMC, at present nearly 450 MT of mixed waste is being dumped on the Sanitary Landfill Site at Achan per day.
- The waste generated from Srinagar city include both biodegradable and non-biodegradable are being transported to the site without any prior segregation as specified under Solid Waste Management Rules 2016.
- Three cells have been designed/ constructed for the disposal of the waste. 1st and 3<sup>rd</sup> cell has been closed with top cover. The 2<sup>nd</sup> cell is presently operational that was already overloaded nearly 50% in year 2017 and the waste is still being dumped in the cell and the height of the cell has been overburdened manifolds .
- During site visit, it was found that the waste dumped at the landfill site in 2<sup>nd</sup> cell was uncovered due to which the waste was emanating foul smell.
- For the treatment of leachate from Landfill site, authority has installed three leachate treatment plants (LTPs) of capacity 30 KLD, 60 KLD and 30 KLD based on Reverse Osmosis technology in the year 2015. During the inspection, all the three plants were found defunct and the concerned agency has paid no heed to the notice issued earlier by PCC.
- The leachate oozing out from various locations in the 2<sup>nd</sup> cell was found scattered all around the land fill site including the drains and the open area of landfill site and emanates foul smell. Such an un-scientific disposal of leachate will have adverse impact on environment in general and inhabitants of area in particular. During the inspection one pump was found near landfill site for unscientific disposal of leachate from the landfill site

• The segregation plant having capacity of 100 TPD along with the composting plants were found defunct . Scientist B air lab inspected the site previously on 17/07/2021 along with CPCB Scientist found the same status hence the question of PCDDs does not arise.



Latitude: 34.121383  
Longitude: 74.786749  
Elevation: 1627.8970 m  
Accuracy: 9.5 m  
Time: 25-08-2021 15:30  
Note: Aerial

Present solid waste disposal site without using any cover.



Latitude: 34.121773  
Longitude: 74.786488  
Elevation: 1620.0314 m  
Accuracy: 9.3 m  
Time: 25-08-2021 15:31  
Note: Aerial

Defunct leachate treatment plant

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Government of Jammu and Kashmir  
J&K Pollution Control Committee  
Jammu

Annexure-13



Winter office: November-April  
Parivesh Bhawan, Gladi,  
Transport Nagar, Narwal,  
Jammu. (J&K) 180006.  
Ph./Fax. 0191-2476925

Summer Office: May-October  
Sheikh-ul-Alam Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax. 0194-2311165.

Email: membersecretaryjkspcb@gmail.com

The Member Secretary,  
Central Pollution Control Board,  
Delhi – 110032.

No:- JKPCCL/LSJ/338/ 1479-80

Date:- 16-08-2021.

Sub:- Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM) Rules – 2016.

Ref:- i) No. B-11011/UPC-II/MSW (Direction) 2020-21/4135 dt. 30-07-2021.  
ii) No. B-11011/UPC-II/MSW (Direction) 2020-21/15329 dt. 27-01-2021

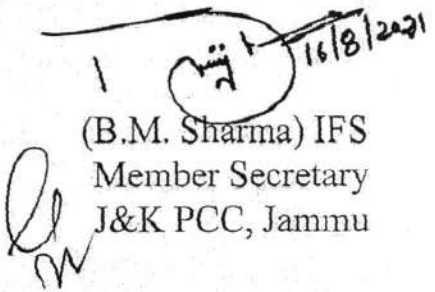
Sir,

Kindly refer Central Pollution Control Board communication numbers under reference regarding submission of information on **biomining of legacy waste** as per format.

In this regard, the information on the prescribed format of CPCB is herewith enclosed, as received from Housing and Urban Development Department, J&K, for favour of information and necessary action, please.

Encl:- Format as received from HUDD.

Yours faithfully,

  
(B.M. Sharma) IFS  
Member Secretary  
J&K PCC, Jammu

Copy to the:- P.A to Chairman for information of the Chairman, J&K PCC, Jammu.

## Housing and Urban Development Department

Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM), Rules-2016 regarding bio-mining of legacy waste.

### Department wise information for remediation of legacy waste dumpsites

Department	Name of the City	Dumpsite location	Quantity of waste at dumpsite (T)	Is fresh waste still being dumped at the dumpsite	If yes, Quantity of waste being dumped (TPD)	Has remediation of legacy waste done (yes/No/under consideration)	If Y/under consideration- please Attach Action Plan	Has disposal of legacy waste been planned in accordance with CPCB guidelines (Y/N)	Has leachate management system been provided (Y/N)
Srinagar Municipal Corporation	Srinagar	Achan	9.50 lac MT	Yes	400-450 MT/day	Under consideration. The DPR prepared by SMC has been sent to Chief Engineer, Mechanical for technical vetting, before accord of AA.	Enclosed as Annexure A	Yes	Yes
Jammu Municipal Corporation	Jammu	Bhagwati Nagar	1.20 Lac Ton	No	No	In Progress	Nil	Yes	No Leachate found
<b>Directorate of Urban Local Bodies, Jammu</b>									
<b>Director, Urban Local Bodies, Jammu</b>	Katra	Tan-Talab	69000	Yes	35	Under consideration	Action Plan enclosed as Annexure - A2	Yes	Yes
	Samba	Mandhera	21500	Yes	4.7	Under consideration		Yes	Yes
	Bhaderwah	Dhranga	5000	Yes	1.5	Under consideration		Yes	Yes
	Kathua	Berain Pattan	5000	Yes	20	Under consideration		Yes	Yes

Directorate of Urban Local Bodies, Kashmir									
<b>Director Urban Local Bodies, Kashmir</b>	Anantnag	Donipawa	50000	Yes	50	Yes, DPR has been formulated	NA	Yes	No
	Bijbehara	Kerkadal Bijbehara (Zirpara) 15000	Yes	15	15		NA	Yes	No
	Pahalgam	Sarbal	1500	NO	0		NA	Yes	No
	Baramulla	Jetty Khawajabagh W. No. 21	20000	Yes	30		NA	Yes	No
	Kunzer	Near Sumo Stand Kunzer	1500	Yes	3		NA	Yes	No
	Kulgam	Lirrow Kulgam (J&K)	15000	Yes	18		NA	Yes	No
	Pampore	Galander Pampore	10000	Yes	12		NA	Yes	No
	Shopian	Sofananmon near DC Office	10000	Yes	20		NA	Yes	No
		<b>Total</b>	<b>123000</b>				<b>148</b>		

170  
Government of Jammu and Kashmir  
J&K Pollution Control Committee  
Jammu



Winter office: November-April  
Parivesh Bhawan, Gladhi,  
Transport Nagar, Narwal,  
Jammu (J&K) 180006.  
Ph./Fax. 0191-2476925

Summer Office: May-October  
Sheikh-ul-Alam Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

District Collector,  
(Deputy Commissioner)  
District \_\_\_\_\_.

No: JKPCCL/LSJ/22/338/279-302

Dt: 25-06-2022.

**Sub:- Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 – regarding Fire Incidents at MSW Dumpsites.**

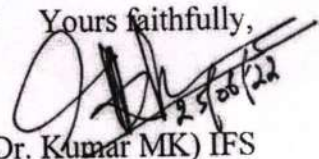
**Ref.:- CPCB directions no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1569 dt. 26-5-2022**

Sir,

Kindly refer to CPCB directions dt. 26<sup>th</sup> May 2022 on the referred subject, you are advised to ensure integrating solid waste dumpsites on-site Emergency plans with the existing off-site District Disaster Management Plans in respective Districts prepared by local authorities in compliance with Rule 14 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

Matter Urgent.

Encl: CPCB directions dt. 26<sup>th</sup> May 2022.

Yours faithfully,  
  
(Dr. Kumar MK) IFS  
Member Secretary  
JK Pollution Control Committee  
Jammu

Copy to :

1. The Commissioner/Secretary to Govt., Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar.
2. Regional Director, PCC Jammu/Kashmir.
3. PA to Chairperson for kind information of the Chairperson JKPCCL Jammu.

Government of Jammu and Kashmir  
J&K Pollution Control Committee  
Jammu



Winter office: November-April  
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Transport Nagar, Narwal,  
Jammu. (J&K) 180006  
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Sheikh-ul-Alam Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax. 0194-2311165

email: membersecretaryjkspcb@gmail.com

- a) Commissioner,  
Jammu Municipal Corporation,  
Jammu.
- b) Commissioner,  
Srinagar Municipal Corporation,  
Srinagar.
- c) Director,  
Urban Local Bodies,  
Kashmir.
- d) Director,  
Urban Local Bodies,  
Jammu.

No: JKPCC/LSJ/22/338/268-278

Dt: 25-06-2022.

Sub:- Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016 – regarding Fire Incidents at MSW Dumpsites.

Ref.:- CPCB directions no. CP-99/143/2021-UPC-II-HO-CPCB-HO/1569 dt. 26-5-2022

Sir,

In Compliance to directions issued by Central Pollution Control Board under Section 5 of Environment (Protection) Act 1986. You are advised to immediately address the following issues within your jurisdictions.

1. Conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located within jurisdiction addressing the following issues:-
  - a) The onsite emergency plan to cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
  - b) The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues / scenarios cited above.
  - c) The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites.

J&K STATE POLLUTION CONTROL BOARD

(JAMMU)

Receipt No. .... 1500

Date: .... 28/6/22

Quantity: .... One

Signature: \_\_\_\_\_

SC-A  
MSW  
MA  
B

B

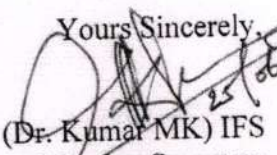
- d) *The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.*
2. *Implementation on priority interim measures listed below till the time on-site / off site Emergency plans are prepared and implemented.*
- a) *Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / Lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.*
- b) *Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive action be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35° C to 59° C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.*
- c) *Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of waster for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.*
- B*

- d) *Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc.*
- e) *Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.*

Further, you are requested to furnish updated information w.r.t biomining of legacy waste viz.:-

- List of legacy waste dumpsites in local bodies / corporations.
- Analysis of various screened fractions i.e. RDF(Refuse Derived fuel), fine earth / bio earth etc. prior to its disposal / utilization.
- Preparation of Action plan for utilization / disposal of screened fractions
- Adequate provisions for leachate treatment.
- Maintenance of records / documents for disposal / utilization of the RDFs or fine earth and other material.

Encl: CPCB directions dt. 26<sup>th</sup> May 2022.

Yours Sincerely,  
  
 (Dr. Kumar MK) IFS  
 Member Secretary  
 JK Pollution Control Committee  
 Jammu.

Copy for information and necessary action to:-

- The Member Secretary, Central Pollution Control Board, East Arjun Nagar, Delhi.
- Regional Director, PCC Jammu/Kashmir.
- Environmental Engineer, JKPC Jammu for information and preparation of necessary compliance in consultation with RDs, in a time bound manner.
- PS to Principal Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu/Srinagar for information of Principal Secretary.
- P.S to Commissioner/Secretary to Govt., Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar for information of Commissioner/Secretary.
- PA to Chairperson for kind information to Chairperson, JK PCC Jammu.



Government of Jammu and Kashmir  
J&K Pollution Control Committee

Winter office: November-April  
Parivesh Bhawan, Gladini,  
Transport Nagar, Narwal,  
Jammu-180006  
Ph./Fax.0191-2476925

Summer office: May-October  
Sheikh-ul-Alam campus,  
Behind Govt. Silk factory,  
Rajbagh, Srinagar (J&K)-  
Ph./Fax.0194-2311165/190008

Email: membersecretaryjkpcb@gmail.com

Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

No.: JKPCC/LS/252/2022-2023  
Date: 13 07-2022  
Sub: Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016-regarding Fire incidents at MSW Dumpsites- Regd. Updated information w.r.t. Bio-mining .  
Ref: CPCB letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO; dt: 26-05-2022.

Sir,

Apropos to the subject and reference quoted above, updated information w.r.t directions dated 27.1.21 regarding status of Biomining of legacy waste as received from respective Municipal Corporations and Department of Urban Local Bodies, Jammu / Kashmir is enclosed herewith in the prescribed format.

Encls: As above

Yours Sincerely,

(K. Ramesh Kumar) IFS  
Member Secretary  
JKPCC, Jammu

Copy to PA to Chairperson JKPCC for information of the Chairperson.

*mailed  
on 13/07/22  
Dr  
a*

**175**  
 Direction under Section 5 of the Environment (Protection) Act, 1986 for enforcement of Provisions of Solid Waste Management (SWM), Rules-2016 regarding bio-mining of legacy waste.  
Tabulated information for remediation of legacy waste dumpsites

Department	Name of the City	Dumpsite location	Quantity of waste at dumpsite (T)	Is fresh waste still being dumped at the dumpsite	If yes, Quantity of waste being dumped (TPD)	Has remediation of legacy waste done (yes/No/under consideration)	If Y/under consideration-please Attach Action Plan	Has disposal of legacy waste been planned in accordance with CPCB guidelines (Y/N)	Has leachate management system been provided (Y/N)	
Jammu Municipal Corporation	Jammu	Bhagwati Nagar	1.20 Lakh MT	No	No	Yes	N. A	Yes	No Leachate found	
		Kot Bhalwal dumpsite	3.90 Lakh MT (Estimated)	Yes	460 TPD	Under consideration	Attached	Yes	Yes	
Srinagar Municipal Corporation	Srinagar	Achan Saidpora, Srinagar	12.00 lac MT	Yes	400 TPD	Under consideration	Attached	Yes	Yes	
<b>Directorate of Urban Local Bodies, Jammu</b>										
Urban Local Bodies, Jammu	Katra	Tan-Talab	65000	Yes	38	Under consideration	Work Order for bioremediation of Katra legacy waste site allotted, and taken up. Tendering for rest of local bodies is under process.	Yes	N/A	
	Samba	Mandhera	16500	Yes	9	Under consideration		Yes	N/A	
	Bhaderwah	Dhranga	1000	Yes	5	Under consideration		Yes	N/A	
	Kathua	Berain Pattan	50000	Yes	32	Under consideration		Yes	N/A	
	Udhampur	Sui Chakhar	15000	Yes	23	Under consideration		Yes	N/A	
	Doda	Akramabad	7500	Yes	10	Under consideration		Yes	N/A	
			<b>Total</b>	<b>1,55,000</b>		<b>117</b>				
	<b>Directorate of Urban Local Bodies, Kashmir</b>									
Urban Local Bodies, Kashmir	Anantnag	Danipoawa	19060	Yes	60	Under consideration	No Action Plan	N/A	N/A	
	Pampore	Patalbag	24574.4	No	N/A	Under consideration		N/A	N/A	
	Shopian	Sofanaman	15763.2	No	N/A	Under consideration		N/A	N/A	
	Bijbehara	Kerkadal	9336	No	N/A	Under consideration		N/A	N/A	
	Pahalgam	Sarbal	5846.4	No	N/A	Under consideration		N/A	N/A	
	Tral	Takya Raazaq Shah Trali Bala	4689.6	No	8.5	Under consideration		N/A	N/A	
			<b>Total</b>	<b>79270</b>		<b>68.5</b>				

Annexure - 16

**176**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu. 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**The Commissioner,  
Srinagar Municipal Corporation,  
Srinagar**

No. JKPCCI/mer/24/447-51

Dt. 23-07-2024.

**Sub:- Hon'ble NGT order dated 15-05-2024 in O.A. No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC)**

Sir

Please refer the subject captioned above. In this connection, I am to say that in compliance to the directions of Hon'ble NGT dated 15-05-2024, following members of the Joint Committee constituted by the Hon'ble NGT visited the Achan Landfill site on 15-07-2024 scheduled date for the visit :

- 1) Prof. Sanjay Deshmukh, Department of Life Sciences, Mumbai University.
- 2) Ghansham Singh, Member Secretary, JK Pollution Control Committee (undersigned)
- 3) Dr. Narinder Sharma, Director/Scientist 'F' CPCB, RD Chandigarh.


Mr. Zahoor Ahmed, Additional District Development Commissioner Srinagar, Mr. Aijaz Ahmed Shah, Assistant Commissioner (Revenue) Srinagar (Representative of DC Srinagar), and Mr. Nazir Ahmed Baba, Chief Sanitary Officer of SMC Srinagar (representative of Commissioner SMC), also accompanied the visiting members of the committee at the site.

The Chief Sanitary Officer of SMC Srinagar, Mr. Nazir Ahmed Baba briefed the visiting members of the committee about the status of action being taken by the SMC for disposal of the waste at the site. The Chief Sanitary Officer of SMC apprised at the site that a detailed **Action Plan** has been prepared by the SMC for Bio-remediation of the legacy waste accumulated at the site as well as for disposal of daily generated waste of the Srinagar city brought at the site. He further apprised that efforts for functionalization of the 1 MRF/Segregator, 2 Leachate Treatment Plants and 1 Septage Treatment Plant, which are non-functional for quite some time at the site are also under way.

During the visit of the Committee, some local residents as also the Social Welfare Committee, Zoonimar Srinagar, also submitted a memorandum to the visiting members of the Committee at the site in which the said welfare committee among other issues also pointed out that the dumping site is originally a heritage site i.e. Bagh-i-Shagufa and the area is actually the wetland (copy of the representation enclosed).

In this connection, you are requested to kindly share the Action Plan prepared by SMC for Bio-remediation of the legacy waste accumulated at the site as also steps and measures being taken for functionalization of the existing waste processing facilities / setting up of additional waste processing facilities at the site to zero down landfill as the same is required for finalization of Report to be submitted to Hon'ble NGT in the aforesaid O.A.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 23.7.24  
JKPCC

Copy to :-

- 1) Financial Commissioner (Additional Chief Secretary), Forest, Ecology and Environment department, Civil Secretariat, J&K, Jammu/Srinagar for kind information.
- 2) The Commissioner/Secretary to Government, Housing and Urban Development Department, Civil Secretariat, J&K, for favour of kind information.
- 3) The Divisional Commissioner, Kashmir for favour of information.
- 4) The Deputy Commissioner, Srinagar for information.

No: SMC/CSO/SWMO/1282/03  
Dated: 6/8/2024

The Member Secretary,  
Jammu & Kashmir Pollution Control Committee,  
Jammu.

Subject: Hon'ble National Green Tribunal order dated 15/5/2024 in OA No. 543/2024 titled Raja Muzaffar Bhat v/s Ministry of Environment, Forest and Climate Change (MoEF&CC)

Reference: Your No. JKPCC/NGT/24/1447-51 dated 23/7/2024 followed by No. JKPCC/NGT/24/3593-97 dated 3/8/2024.

Sir,

Apropos to the subject cited above and as desired, a detailed report along with requisite annexures is attached herewith for favour of further course of action into the matter.

Yours faithfully,



Joint Commissioner,  
Srinagar Municipal Corporation.

Copy to:

1. Commissioner, SMC for information.



**Compliance Report: Solid Waste Management Action Plan Srinagar Municipal Corporation (SMC):**

**1. Executive Summary**

This report outlines the comprehensive action plan prepared by Srinagar Municipal Corporation (SMC) to address legacy waste remediation at the Achan dumpsite and functionalization of existing and proposed waste processing facilities. The plan aims to achieve 100% scientific processing of municipal solid waste in alignment with Solid Waste Management Rules 2016 and Swachh Bharat Mission 2.0 guidelines.

**2. Current Scenario**

**2.1 Population and Waste Generation**

- Current estimated population (2024): 15.50 lakhs
- Projected population (2026): 16,69,168
- Current waste generation: 600 Tonnes Per Day (TPD)
- Projected waste generation (2026): 918.04 TPD
- Per capita waste generation: 550 grams/day

**2.2 Waste Composition**

- Wet waste: 60% (360 TPD currently, projected 459.02 TPD by 2026)
- Dry waste: 40% (240 TPD currently, projected 459.02 TPD by 2026)

**2.3 Existing Processing Capacity**

- Total processing capacity: 150 TPD
- Wet waste processing: 50 TPD (Composting)
- Dry waste processing: 100 TPD (Material Recovery Facility)

Implementation Phase: Proposal for out sourcing existing Wet waste processing and Dry waste processing is been and being shortly tendered.



### **3. Legacy Waste Remediation at Achan Dumpsite**

#### 3.1 Site Assessment

- Total quantity of legacy waste: 11 lakh MTs

#### 3.2 Action Plan

##### a) Preparatory Phase:

- Contour survey completed with assistance from NIT Srinagar
- DPR prepared for estimating quantity, volume, and waste characterization (Copy of DPR attached as **Annexure A**)

##### b) Implementation Phase:

- Estimated cost: Rs. 60.50 Crore (@ Rs. 550/MT for 11 lakh MT)
- Technology: Bio-mining/Bioremediation

##### c) Current Status:

Tendered (Tendered opening on 06 Aug 2024 (Copy RFP and tender document attached **Annexure B**)

- Timeline: To be completed by 2027

### **4. Additional Proposed and approved waste processing Facilities under SBM 2.0**

#### a) Proposed Plant or Upgrades: Composting Plant

- Target capacity: 459.02 TPD
- Estimated cost: Rs. 52.79 Crore
- Timeline: May 2026
- Current status: DPR under Process

#### 4.2 Material Recovery Facility (MRF)

##### a) Proposed Upgrades:

- Target capacity: 459.02 TPD
- Estimated cost: Rs. 39.02 Crore



- Technology: Advanced sorting and recycling equipment, RDF production unit
- b) Current Status:
  - DPR under Process

#### 4.4 Scientific Landfill

##### a) Existing Infrastructure:

- 3 landfill cells at Achan site (2 capped, 1 operational)

##### b) Proposed New Cell No.4:

- Capacity: 5 lac MTs
- Estimated cost: Rs. 29.50 Crore
- Technology: Engineered sanitary landfill as per SWM Rules 2016

##### c) Current Status:

- Letter of Intent (LoI) under process

(Copy RFP and tender document attached **Annexure C**)

#### 4.5 Garbage Transfer Stations (GTS)

##### a) Proposed Facilities:

- Number of GTS: 12
- Total capacity: 367.22 TPD
- Estimated cost: Rs. 16.56 Crore

##### b) Current Status:

- Tender for 3 initial GTS tendered and Letter of Intent (LoI) under process

(Copy RFP and tender document attached **Annexure d**)

#### 4.6 Construction & Demolition (C&D) Waste Processing Facility

##### a) Proposed Facility:

- Capacity: 125 TPD
- Estimated cost: Rs. 7.5 Crore

##### b) Current Status:

- DPR under preparation



**5. Establishment of Composting Shed:** To establish a composting shed for efficient windrow composting in Srinagar, ensuring the process is not hindered by the region's climatic conditions. (Copy of work order attached **Annexure E**)

#### **6. Anti-Odour Measures at Achan Landfill Site**

The Srinagar Municipal Corporation (SMC) is utilizing anti-odour substances to control and mitigate bad odours at the Achan landfill site.

(Copy of purchase order attached **Annexure F**)

#### **7. Additional Measures for Improving Waste Management**

- Installation of 3000 color-coded litter bins
- Deployment of 13 underground bins
- GIS-based Integrated Waste Management System
- GIS-based Integrated Waste Management System

#### **8. Enforcement and Compliance**

##### **8.1 SWM Rules & Bye-laws Enforcement**

- Offences compounded to date: 396
- Amount recovered: Rs. 11.50 Lakh

##### **8.2 Waste Collection**

- Current status: 100% Door-door waste collection
- Target: Achieve 100% segregated waste collection by October 2025
- Strategy:
  - \* Intensive awareness campaigns
  - \* Incentives for compliant households/commercial establishments
  - \* Penalties for non-compliance

The successful implementation of this action plan will transform the solid waste management scenario in Srinagar, ensuring 100% scientific processing of municipal



solid waste by 2026. Regular monitoring, timely fund allocation, and stakeholder engagement will be crucial for achieving the set targets.

**Acchan landfill Site:**



<b>Name of Dumpsite</b>	<b>Acchan</b>
<b>Co-ordinates of Dumpsite</b>	Latitude: 34.123938
	Longitude: 74.785424
<b>Distance from the town</b>	10 km. (Avg.)
<b>Area of dumpsite:</b>	123 acres.
<b>Start date of dumpsite</b>	1985
<b>Category</b>	Open dump site
<b>Incoming waste quantity</b>	600 MT/day
<b>Accumulated waste quantity</b>	11 lakh MT Approx. (Now at Achan)
<b>Weighbridge available at dumpsite</b>	1
<b>Access road</b>	Yes

**Sanction for Land Transfer for Waste Management Facilities:**

The transfer of state land measuring 516 kanals and 27 marlas, identified as No. 417, located at Saidapora Achan, Tehsil and District Srinagar, from the Revenue Department to the Srinagar Municipal Corporation (SMC) for the installation of mechanical composting facilities and the dumping of city waste, has been sanctioned as per Order No: REV(NDK)102 of 1985.

Additionally, an extra 385 kanals and 13 marlas of land have subsequently been transferred to the SMC for the same purpose.

(Copy land transfer documents attached **Annexure G**)

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

The Deputy Commissioner,  
Srinagar

No. JKPCC/NGT/24/452-56

Dt. 23-07-2024.

**Sub:- Hon'ble NGT order dated 15-05-2024 in O.A. No. 543/2024 titled Raja Muzaffar Bhat V/s Ministry of Environment, Forest and Climate Change (MoEF&CC)**

Sir,

Please refer the subject captioned above. In this connection, I am to say that in compliance to the directions of Hon'ble NGT dated 15-05-2024, following members of the Joint Committee constituted by the Hon'ble NGT visited the Achan Landfill site on 15-07-2024 scheduled date of the visit:

- 1) Prof. Sanjay Deshmukh, Department of Life Sciences, Mumbai University.
- 2) Ghansham Singh, Member Secretary, JK Pollution Control Committee (undersigned).
- 3) Dr. Narinder Sharma, Director/Scientist 'F' CPCB, RD Chandigarh.

Mr. Zahoor Ahmed, Additional District Development Commissioner Srinagar, Mr. Aijaz Ahmed Shah, Assistant Commissioner (Revenue) Srinagar (Representative of DC Srinagar), and Mr. Nazir Ahmed Baba, Chief Sanitary Officer of SMC Srinagar (representative of Commissioner SMC), and Mr. Abhijeet Joshi, Regional Director JKPCC Kashmir also accompanied the visiting members of the committee at the site.


The Chief Sanitary Officer SMC Srinagar apprised the visiting members that land measuring about 902 kanals was allotted to the Srinagar Municipal Corporation in the year 1986 for establishment of **Waste Treatment Facility** at Achan and allotted land is currently in use and occupation of SMC.

During the visit of the Committee, some local residents as also the Social Welfare Committee, Zoonimar Srinagar, also submitted a memorandum to the visiting members of the Committee at the site in which the said welfare committee among other issues also pointed out that the dumping site is originally a heritage site i.e. Bagh-i-Shagufa and the area is actually the wetland (copy of the representation enclosed).

You are therefore, requested to ask the Assistant Commissioner Revenue Srinagar / SDM concerned to furnish the following information :-

1. The total land allotted to the SMC for establishment of waste management facility at Achan Landfill site as per the revenue record.
2. Number of the villages falling adjacent to the site, their names and number of the families / population residing in these villages.
3. The status of the allotted land to the SMC as recorded in the Record of Rights (ROR) and Annual Records of the said village along with revenue record.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary 23.7.24  
JKPCC

Copy to :-

- 1) Financial Commissioner (Additional Chief Secretary), Forest, Ecology and Environment department, Civil Secretariat, J&K, Jammu/Srinagar for kind information.
- 2) The Divisional Commissioner, Kashmir for favour of information.
- 3) The Commissioner, Srinagar Municipal Corporation for favour of information.



Government of Jammu and Kashmir  
Office of the Deputy Commissioner / District Magistrate Srinagar  
**(Amar Niwas Complex Tankipora Srinagar)**  
Email: [dcsgr-jk@nic.in](mailto:dcsgr-jk@nic.in), Ph. /Fax: 0194-2477033 /2452182

Chairman,  
Pollution Control Committee,  
Srinagar.

No:- DCS/ARA(901)2024/ 37/

Dated:- 24/08/2024

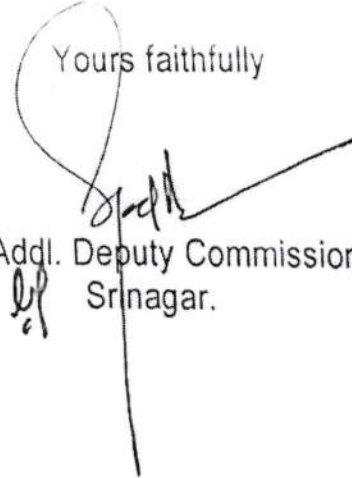
Subject: Hon'ble NGT order dated: 15.05.2024 in O.A. No.543/2024 titled Raja Muzaffar bhat Vs Ministry of Environment, Forest and Climate Change (MoEF&CC).

Ref: No. JKPCC/NGT/24/452-56 dated:23.07.2024

Sir,

Apropos the subject and referece cited above, the requisite information as received from tehsildar Eidgah vide No. 676/OQ/TEG/24 Dated: 12.08.2024 is hereby enclosed for your kind perusal.

Yours faithfully

  
Addl. Deputy Commissioner  
Srinagar.

Government of Jammu and Kashmir  
OFFICE OF THE TEHSILDAR EIDGAH SRINAGAR

The Deputy Commissioner  
Srinagar.

No: - 676/OQ/TEG/24

Dated: - 12-08-2024

Subject: Hon'ble NGT order Dated: 15/05/2024 in O.A. No. 543/2024 Muzaffar Bhat  
Vs Ministry of Environment, Forest and Climate Change (MoEF&CC).

Sir,

In reference to your office letter No. DCS/ARA/(901)2024/406-407 Dated: 31/07/2024, the point wise reply to the requisite information as desired is as under:

- 516 Kanal 07 Marlas under Khasra No 417 vide Govt order No. Rev (NDK) 102 of 1985 Dated: 27/03/1985 vide mutation No. 563.
- 

No of Villages falling adjacent to the site		
Name of village	No. of Families	Population residing in these villages
Saidapora Achan	1300	6352
Sangam	700	3356
Zoonimar	3558	17548
Dedmaribagh	190	973
Shunglipora	311	1479

- Status of land as per ROR and as per Jamabandi is State Land. ( Extracts Enclosed)

Hence submitted for favor of further necessary action.

Yours faithfully

Tehsildar Eidgah  
Srinagar



*Teh. to  
P. 22/08*

*ARA  
write to  
ARL PCC  
GSA com  
P  
22/8/24.*

انتخاب خسرہ گرداوری موضع صدر پورہ اصفیٰ تحصیل ماچھی ضلع سرسنگر

رقبہ	نام مالک معہ احوال			نام کاشتکار معہ احوال		
	کھال	را	کھال	کھال	را	کھال
016				سرکار		
				موجودہ محکمہ سرسنگر		
				میونسپلٹی		

نوٹ:- سٹریٹ منسٹر اس سبب اس کے درانہ اس کے بغیر مندرجہ کاروبار سے ہندو

24-08-24

24

R.O.P.

انتخاب جمعہ پوری اٹلیکھت اباہت موضع پروپرو تحصیل کامی ضلع ریٹھ یار مرتبہ سال ۱۹۶۹ بلدیہ

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نام پتہ	نام پتہ	نام طرف ایسی	نام مالک مع احوال	نام کاشتکار مع احوال	وساکن آبیانی	نام سرحد مع نام کھیت	ریٹھ پتہ	گاہن جوڑ اور اور آگاہی	پتہ قصبہ	مطابق پتہ جوڑ مع احوال	حوالہ انتقالات	تفصیلات
ک	س		خالص سردکار	موجودہ سردکار			پتہ جامعہ					

نوٹ: دفتر مذکورہ کے دستخط و مہتمم کے دستخط و مہتمم کے دستخط  
 - مقررین کے دستخط و مہتمم کے دستخط  
 ۲۶

۱۹۹۴-۹۳

انتخابات جمعیتی / مشققت ابایت موضع لیسہ پورہ تحصیل جامیہ ضلع سرمنگلہ مرتبہ سال

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰	۱۱	۱۲	۱۳
نمبر کھیت	نمبر کھیت	نام طرف یا پتی	نام مالک معاد حوال	نام کاشتکار معاد حوال	رہائے آب پاشی	نمبر خیر و معاد کھیت	رقبہ بھید کم	فکان جو راز و راز آکا تاجے	پرتہ قوم وار	مطابق تیرت سال و رواء	حوالہ انتخابات	نمبر قسم
۱۷۴	۵۰	سرکار روہملا دار	سرکار روہملا دار	مفتی منہ قویم کرنگر میدونیٹی ± ± (۱۰۸۸)	رہائے آب پاشی	نمبر خیر و معاد کھیت	رقبہ بھید کم	فکان جو راز و راز آکا تاجے	پرتہ قوم وار	مطابق تیرت سال و رواء	۵۶۱۳	سیا

نوٹ :- نکلنے والے اسمب ریکم سرانجام کئے اور جو فی فیڈو کا رولنگ کر کے اس کے ساتھ ساتھ

۱۱۱۱  
 ۲۰۲۴ ۰۱۱۲ ۲۰۲۴

۱۱۱۱  
 ۲۰۲۴ ۰۱۱۲ ۲۰۲۴



**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Commissioner  
Municipal Corporation,  
Srinagar.**

No: JKPCC/NGT/ 3264-72

Dt: 18-05-2024

**Subject: Violation of Solid Waste Management Rules, 2016 by Srinagar  
Municipal Corporation.**

**Ref:** O.A No. 239 of 2024 titled ""What Challenges Are Kashmiri Wetlands Facing?" appearing in Kashmir Life dated 02.02.2024.

1. **Whereas**, disposal of Solid Waste is primarily regulated under the following Rules / Act:
  - a. Solid Waste Management Rules, 2016
  - b. Plastic Waste Management Rules, 2016
  - c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007
2. **Whereas**, Rule 15 of the Solid Waste Management Rules, 2016 prescribes the duties and responsibilities of the local authorities and village Panchayats of census towns and urban agglomerations which are reproduced below:
15. ***Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. - The local authorities and Panchayats shall,-***
  - (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
  - (b) arrange for door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;

- (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (e) frame byelaws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (f) prescribe from time-to-time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (g) direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;
- (h) setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed blue and those for storage of other wastes shall be printed black;
- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;

- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;
- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility;

- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste, adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
  - i) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
  - ii) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;

- (za) prepare and submit annual report in Form IV on or before the 30<sup>th</sup> April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;
- (zb) the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;
- (zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;
- (zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (ze) ensure that provisions for setting up of centres for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
  - (i) not to litter;
  - (ii) minimise generation of waste;
  - (iii) reuse the waste to the extent possible;
  - (iv) practice segregation of waste into bio-degradable, non-biodegradable recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
  - (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
  - (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable

- wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
- (vii) storage of segregated waste at source in different bins;
  - (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
  - (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.
- (zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalization of sanitary landfill is over;
  - (zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
  - (zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the sites;
  - (zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.
  - (zl) collect and transport biodegradable, non-biodegradable, and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility.
3. **Whereas** rule 22 of the Solid Waste Management Rules, 2016 prescribes the time frame for implementation of the said rules which is reproduced below:
22. **Time frame for implementation.**-Necessary infrastructure for implementation of these rules shall be created by the local bodies and other

concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

#	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 years
6.	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years

8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population	3 years
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3years
11.	Bioremediation or capping of old and abandoned dump sites	5years

4. **Whereas** section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007 provides as follows:

**Section 9 – Prohibition to throw biodegradable and non-biodegradable garbage in public drains, natural or manmade lakes, wetlands.-** (1) No person, by himself or through another, shall knowingly or otherwise, throw or cause to be thrown, in any drain, ventilation, shaft, pipe and fittings, connected with the private or public drainage works, natural or manmade lakes, wetlands any non-biodegradable garbage or construction debris or any biodegradable garbage by placing in a non-biodegradable bag or container likely to-

- i. injure the drainage and sewage system;
- ii. interfere with the free flow or affect the treatment and disposal of drainage and sewage contents;
- iii. be dangerous or cause nuisance or be prejudicial to the public health; and
- iv. damage the lakes, rivers or wetlands.

- (2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any biodegradable or non-biodegradable garbage in any public place open to public view unless-

*(a) the garbage is placed in any receptacle; or*

*(b) the garbage is deposited in a location designated by local authority having jurisdiction in the area for the disposal of such garbage.*

5. **Whereas**, Srinagar Municipal Corporation is in breach of Waste Management Rules / Act referred to above. A Report received from Regional Director, J&K PCC, Kashmir is enclosed herewith.
6. **Whereas**, the matter of Kashmir Wetlands is being heard Suo-Motto by the Hon'ble NGT in OA 239/2024 titled "**What Challenges are Kashmiri Wetlands Facing?**" which appeared in a news item in Kashmir Life dated 02/02/2024. The next date of hearing in the case is on 22<sup>nd</sup> May 2024.
7. **Whereas**, transportation and dumping of un-segregated solid waste was observed at different un-fenced collection centres at the landfill site Achan, which is in contravention of provisions of the Environment (Protection) Act, 1986, Rules, orders and directions issued there under and is punishable under the said Act, and this includes contraventions by Government Departments as well.
8. **Whereas**, the leachate which is generated at the Achan Dumping Site is not being treated and the leachate plant was found defunct on inspection by J&K PCC.
9. **Whereas**, the drainage system for storm water around the dumping site is not properly built, resulting in mixing of leachate and rain water.
10. **Whereas**, the segregator and composting plant installed were found non operational.
11. **Whereas**, the STP was also not functioning properly.
12. **Whereas**, the Achan dumping site is operating without valid Consent and Authorization of J&KPCC.
13. **Whereas**, there are 3345 residential and 651 commercial establishments within 200 mts of Dal and Nigeen Lake, besides, 3786 Dal dwellers located within the notified area of Dal Lake, as per the joint survey carried out by J&K PCC and LAWDA in 2019.
14. **Whereas**, the quality of water at 24 stations of Dal Lake was monitored and none of the locations qualify for class B criteria.

15. **Whereas**, the quality of water at 05 stations of Anchar Lake was monitored and only 02 locations qualify for class B criteria.

Now therefore, in view of the above position of law, the deficiencies that persist in the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Solid Waste Management Rules 2016 and in exercise of powers vested under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued to:

The Commissioner, Srinagar Municipal Corporation shall:-


- i. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- ii. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments on either side of **Dal Lake** and **Anchar Lake** finds way into the Lakes in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- iii. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.
- iv. Enforce performance of duties by the waste generators as prescribed under rule 4 of the Solid Waste Management Rules, 2016.
- v. Direct waste generators not to litter i.e. throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised waste pickers or waste collectors authorised by the local body.
- vi. Submit status of Consent and Authorization, under the specified Acts and Rules, for operation of the Achan Landfill site immediately and to submit a comprehensive report on the quantity of Solid Waste collected, segregated, treated and disposed per day. Submit the quantity of leachate generated and discharged per day.

- vii. Submit an action plan for ensuring implementation of the Rules as per the time frame prescribed under Rule 22 of the Solid Waste Management Rules, 2016.
- viii. Submit the Annual Report in Form IV as prescribed under Rules 24 of the Solid Waste Management Rules, 2016.
- ix. Submit a list of officials of Srinagar Municipal Corporation, who are responsible for continuous violation of Solid Waste Management Rules, 2016 for their prosecution under the Environment (Protection) Act, 1986.
- x. Furnish quantity of solid waste generated in the Jurisdiction of Srinagar Municipal Corporation.
- xi. Furnish the quantity of solid waste processed daily in Srinagar Municipal Corporation and disposal thereof.

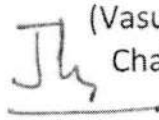
Further, the Commissioner, Municipal Corporation, Srinagar, shall acknowledge the receipt of these directions within one week of their issuance.

The response of Srinagar Municipal Corporation must reach J&K Pollution Control Committee by or before 10<sup>th</sup> June 2024.

Encl: leaves.

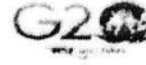


(Vasu Yadav)  
Chairman



Copy to:

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Commissioner/Secretary to Govt. Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner/District Magistrate, Srinagar.
5. Regional Director, J&K PCC, Kashmir.
6. Wild Life Warden Wetlands, Jammu & Kashmir.
7. Scientist 'B' In charge MSW, J&K PCC.
8. Divisional Officer, PCC, Srinagar.



Government of Jammu & Kashmir

J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008  
[www.jkspcb.in](http://www.jkspcb.in) Email: regionaldirectorjkmr@gmail.com Tel/fax 0194-2311842

Member Secretary  
 JK Pollution Control Committee  
 Jammu.

No:- PCC/RDK/PS/2024/304-05

Dated:- 04-05-2024

Subject:- Hon'ble NGT directions dated 13-03-2024 in Suo Motu matter in re: News items appearing in Kashmir Life dated 02-02-2024 entitled "What challenges are kashmiri wetlands facing"?

Reference:- JKPC/SC/OA-239/2024/899-901 dt. 30-03-2024.

Sir,

With regard to the subject and reference cited above, the reply to the observations is given here as under:

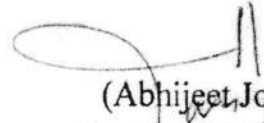
1. Water Quality Monitoring report of wetlands submitted by Incharge Water Lab is attached as annexure 'A'.
2. Status of Monitoring done by concerned Divisional Officer and factual report w.r.t. solid waste dumping etc is given here under:-

S.No	District	Status of monitoring of solid waste dumping
1	Srinagar	The dumping of un segregated Solid Waste was seen at different unfenced collection centres which is afterwards transported by SMC to landfill site at Achan. (Report enclosed as annexure 'B').
2	Budgam	Solid Waste dumps / carcasses were seen deposited in the Hokersar Wetland which surely comes from the adjoining residential areas enroute the feeding area of Hokersar that finally find its drainage point in the wetland of Hokersar. Grit screen retention nets and barriers though provided but proper management of Municipal Solid Waste is lacking out. No cleaning or removal of retained solid waste/ plastic waste has been witnessed since long. (Report enclosed as annexure 'C').
3	Ganderbal	The dumping of un segregated and un treated Solid Waste at Kohistan Colony Safapora by the concerned ULB/Authority has been witnessed which is approximately one kilometer from the Mansbal lake. Besides, a few dumps of unattended solid wastes near Jhoraka park on the Bank of the Mansbal lake at Rather Mohalla also seen. The scientific solid waste management is lacking in the area as reported by the field team

		after conducting inspection. (Report enclosed as annexure 'D' ).
4	Bandipora	During inspection dumping of un segregated and un treated solid waste by Municipal Council Bandipora has been witnessed on the Bank of Wullar Lake at Nussu Zalwan Bandipora. The site at which crude dumping of solid waste that too without segregation and treatment is not even fenced and stray animals have an easy access to dumping site. Dumping site is at an approximate distance of 100 mts from habitation and at an approximate distance of 200 mts from educational institute. (Report enclosed as annexure 'E' ).
5	Baramulla	During the inspection no solid waste dump and illegal activities were seen in area of wetland because water level of area is very high. (Report enclosed as annexure 'F' ).

Submitted for information and necessary action.

Yours faithfully

  
 (Abhijeet Joshi) SPS  
 Regional Director, PCC  
 Kashmir

Copy to the:-

1. PA to Chairman, JK PCC Jammu for information of the worthy Chairman.